

**HIGH COURT OF JAMMU AND KASHMIR
AT JAMMU**

(Through WhatsApp Video conferencing)

EMG-Bail Appl. No.1/2020

EMG-CrIM No.1/2020

EMG-CrIM No.2/2020

Parshotam Lal Goyal and another

...Applicant(s)/Petitioner(s)

Through :- Mr. Vikram Choudhary, Sr. Advocate
with Mr. Pranav Kohli, Advocate.

v/s

U.T. of Jammu and Kashmir

...Non-applicant/Respondent

Through :-

Coram: **HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE**

ORDER

EMG-CrIM No. 1/2020 :

The instant application seeks extension of time in making the deficiency in the court fee.

For the reasons stated in the application, it is allowed. Applicants are permitted to complete the deficiency in the court fee in terms of High Court Circular bearing No. 16/GS dated 29.03.2020.

Disposed of accordingly.

EMG-CrIM No. 2/2020 :

The instant application seeks exemption from filing some defective pages in the bail application and further seeks permission to cure the defect by filing the legible pages before this Court after the lock down is lifted.

For the reasons stated in the application, it is allowed.

Disposed of accordingly.

EMG-Bail Appl. No. 1/2020 :

Notice to the non-applicant/respondent.

Objections in the meantime.

List for consideration on 20.04.2020.

(PUNEET GUPTA)
JUDGE

Jammu
17.04.2020
Pawan Chopra

